

M.A.202/89

in

O.A.496/88

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Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

15/11/1989

Mr.A.M.Saiyed, learned advocate for the petitioner present. It appears that Mr.A.K.Mankad was earlier the advocate on record has not applied for retirement and therefore continues. Registry to report regarding the contentions raised about absence of delay in service of notice as well as on the contentions made by the respondents in his reply. Report within seven days. The matter be fixed thereafter, for order.


(P.H.Trivedi)
Vice Chairman

a.a.bhatt

M.A./202/89

in

OA/496/88



Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

14/12/1989

Heard Mr.A.M.Saiyed and Mr.B.R.Kyada, learned advocates for the applicant and the respondents. Mr.Kyada, learned advocate for the respondent states that the party has already joined and so far as the ~~is~~ transfer order impugned in OA/496/88 is concerned it is not a cause which requires to be pursued with consent. The only issue is regarding the adjustment of the period between the order and its implementation being treated as on leave as admissible or otherwise. On this the respondent will entertain a representation of the petitioner and will dispose of the same on merits within two months of its being made, if it is filed within 15 days. On this learned advocate for the petitioner wants to withdraw the Misc.Application. Allowed. With this observation and direction the case MA/202/89 stands disposed of, as withdrawn.

P.H.Trivedi

(P.H.Trivedi)
Vice Chairman

a.a.bhatt

M.A./102/89

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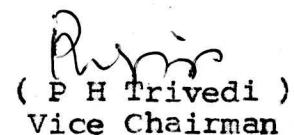
O.A./496/88



CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

17/02/1989

Neither applicant nor his advocate present though informed by R.P.A.D. notice. Learned advocate Mr. B.R. Kyada for the respondents present. The case is dismissed for default.


(P H Trivedi)
Vice Chairman

Moger